

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CONTEMPT PETITION NO.060/00042/2020**

**IN**

**ORIGINAL APPLICATION NO.060/00068/2020**

**DATED THIS THE 10<sup>TH</sup> DAY OF MARCH, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Biranchi Saw

Son of Late Mr. Shiv Saw

Aged 45 years

Working as Executive Assistant

(Group-B Non Gazetted)

In the Office of Customs (Preventive) Commissionerate,

The Mall, Amritsar, Punjab. Pin 143 001

....Petitioner

(By Advocate Shri H.P.S. Ghuman – through video conference)

Vs.

1. Ajay Bhushan Pandey,  
Secretary, Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi

2. M. Ajit Kumar,  
Chairman,  
Central Board of Direct Tax & Customs,  
Ministry of Finance,

Department of Revenue,  
North Block, New Delhi

3. Himanshu Gupta,  
The Chief Commissioner,  
CGST & Central Excise,  
Chandigarh Zone,  
Central Revenue Building,  
Plot No. 19, Sector 17-C, Chandigarh

4. Ms. Vandana K. Jain,  
Principal Commissioner,  
CGST & Central Excise  
Commissionerate Chandigarh,  
Central Revenue Building,  
Plot No. 19, Sector 17-C, Chandigarh

.....Respondents

(By Shri Sanjay Goyal, Senior Central Government Standing Counsel –  
through video conference)

**O R D E R (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

The Original Application No. 060/00068/2020 was disposed of by this Tribunal on 24.01.2020 with a direction to respondents to consider and decide the applicant's representation in accordance with law and pass a reasoned and speaking order within a period of three months. Pursuant to said order passed by this Tribunal, respondents have issued a speaking order dated 12.10.2020 and the representation of the applicant stands disposed of.

2. While considering the said representation, the petitioner has also been granted promotion to the post of Administrative Officer.

3. In view of the above, nothing survives in the present Contempt Petition and the same is disposed of having been rendered infructuous.

4. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

/ksk/